N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the **Aurangabad Bench**, which has come into effect from 06.06.2022 (Partially modified w.e.f. 07.06.2022, 13.06.2022, 11.07.2022, 25.07.2022, 01.08.2022, 05.09.2022, 15.09.2022, 16.09.2022 and 10.10.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Wednesday, 09.11.2022 :**

Sr. No	Sitting	Assignment
1	The Hon'ble Shri. Justice **SANDIPKUMAR C. MORE**	For admission, hearing, order matters and applications therein: **(A) First Appeals** **(B) Civil Contempt Petitions.** (C) Civil work, not assigned to other Courts.
2	The Hon'ble Shri. Justice **KISHORE C. SANT**	For admission, hearing, order matters and applications therein: **(A) Criminal Appeals.** **(B) Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C.**

NOTE

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

i) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice S. G. Mehare** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Kishore C. Sant** and vice versa.

ii) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Sandipkumar C. More** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Rajesh S. Patil**.

By Order,
Sd/-
(V. R. Kachare)
Registrar (Judl-I)

High Court, Appellate Side)
Bombay.)
Date : 20 October 2022)